

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:2435
ANSWERED ON:11.03.2015
WORKS IN TRIBAL AREAS UNDER MPLAD FUND
Misra Shri Ajay (Teni)

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether it is mandatory to carry out works in tribal areas under the MPLAD fund;
- (b) if so, the percentage of such amount of the MPLAD fund received by the Members along with the provisions thereof;
- (c) whether guidelines regarding the norms fixed for carrying out works in tribal areas and expenditure from the MPLAD funds have been complied with and if so the details thereof and if not, the reasons therefor;
- (d) whether the Government intends to seek information regarding the works carried out of the said fund in tribal areas; and
- (e) if so, the time by which and the manner in which the information is likely to be sought and if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION,
MINISTER OF STATE FOR MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE FOR MINISTRY OF OVERSEAS
INDIAN AFFAIRS [GENERAL (Dr.) V.K. SINGH (Retd.)]

(a) to (e): Para 2.5 of the Guidelines on MPLADS stipulates that: Development of Areas inhabited by Scheduled Caste and Scheduled Tribe: There is a greater need to develop areas inhabited by Scheduled Castes and Scheduled Tribes in order to give special attention for the infrastructure development of such areas. M.Ps are to recommend every year, works costing at least 15 per cent of the MPLADS entitlement for the year for areas inhabited by Scheduled Caste population and 7.5 per cent for areas inhabited by S.T. population. In other words, out of an amount of Rs.5 crores, a M.P. shall recommend for areas inhabited by S.C. population, Rs.75 lacs and Rs.37.5 lacs for areas inhabited by S.T. population. In case there is insufficient tribal population in the area of Lok Sabha Member, they may recommend this amount for the creation of community assets in tribal areas outside of their constituency but within their State of election. In case a State does not have S.T. inhabited areas, this amount may be utilized in S.C. inhabited areas and vice-versa. It shall be the responsibility of the district authority to enforce the provision of the guideline. In order to facilitate implementation of this guideline, it will be responsibility of the district authority keeping in view the extant provisions of State and Central Governments to declare areas eligible for utilization for funds meant for the benefit of SC & ST population.

Para 2.5.1 stipulates that: The additional amount of 25 lakh to be spent in the tribal areas only: In order to encourage trusts and societies for the betterment of tribal people, the ceiling of Rs. 50 lakh stipulated for building assets by trusts and societies in Para 3.21.2 of the Guidelines will be enhanced by 50% to Rs. 75 lakh subject to conditions (a) The community building work are primarily for the benefit of tribal people in tribal areas. (b) The works undertaken and the beneficiary Trust/Society should satisfy all other conditions of Guidelines of MPLADS.

In the Tribal areas and notified Scheduled areas where transferring land title is not possible, the MPLADS works for the creation of community assets may be guided by the same practice through which the State Government undertake the creation of all other public works like schools, hospitals, roads, etc. under other Central/State Government developmental scheme. This will however, be subject to the conditions that an undertaking will be given by the land owner that he will not claim any right on such land or on the assets created thereon once the land is given to the Government for public use and that there will be free access for use of the asset by all members of community besides fulfillment of all other conditions of the MPLADS Guidelines.

Para 2.5.2 stipulates that: In case any constituency faces difficulty in implementing the provisions relating to SC/ST as stipulated in the Guidelines of MPLADS owing to inadequate SC/ST population, the exemption from the stipulated provision for utilization of MPLADS funds can be made by the concerned Nodal District Authority with the prior approval of the Ministry of Statistics and Programme Implementation. The concerned Nodal District Authority, in consultation with the MP concerned, should send a justified and logical proposal, through the State Government, seeking utilization of the stipulated amount for the welfare of the other economically deprived sections of population in the constituency.

Para 2.5.3 stipulates that: The District Authorities should maintain information and data on the implementing of the provision for SC/ST areas including inter changeability of funds and also furnish the same on quarterly basis to the nodal department of the State Government.

Details are not centrally maintained in the Ministry of Statistics & Programme Implementation.

